

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/200 /2010 - CU[DB]

Date 19/07/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SH. SARABJIT SINGH THROUGH SMT. KHUSVINDER
PREET (POWER OF ATTORNEY)
R/O J-7/86, IIIIRD FLOOR, RAJOURI GARDEN,
NEW DELHI - 110027.

Appellant

Vs
Respondent

**SH. SARABJIT SINGH THROUGH SMT. KHUSVINDER
PREET (POWER OF ATTORNEY)**

C.C. (PREVENTIVE) AMRITSAR

I am directed to transmit herewith a certified copy of Final order No. C/319/ 2011 CU[DB] dated 04.07.2011
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax

Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

C.C. (PREVENTIVE) AMRITSAR
CUSTOM HOUSE, CENTRAL
REVENUE BUILDING, THE MALL,
AMRITSAR 143001.

2. Adv. / Consult

MR. ABHAY MANI TRIPATHI, ADVOCATE
CHAMBER NO.102, LAWYER'S CHAMBERS,
DELHI HIGH COURT, NEW DELHI.

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New Delhi

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi.

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai - 17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005

9. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd. LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

Assistant Registrar

(Customs Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram,
New Delhi - 110 066.
Principal Bench, New Delhi**

**COURT NO. III
Customs Appeal No. 200 of 2010 (DB)**

[Arising out of the Order-in-Original No.01/Cus/10, dated 15/01/2010
passed by The Commissioner (Appeals), Customs, Amritsar]

For Approval and signature :

Hon'ble Shri S.S.Kang, Vice Preside

Hon'ble Shri Mathew John, Member (Technical)

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|----|--|---------------|
| 1. | Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? | : <i>Yes</i> |
| 2. | Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | : <i>No</i> |
| 3. | Whether their Lordships wish to see the fair copy of the order? | : <i>Seen</i> |
| 4. | Whether order is to be circulated to the Department Authorities? | : <i>No</i> |
-

Sarabjit Singh

Appellant

Versus

CC, Amritsar

Respondent

Appearance

None - for the appellant.

Shri Sonal Bajaj, SDR - for the respondent.

CORAM : **Hon'ble Shri S.S.Kang, Vice President**

Hon'ble Shri Mathew John, Member (Technical)

DATE OF HEARING / DECISION : 04/07/2011.

Final Order No. *CJ 319/11* Dated : *4.7.11*

Per S.S.Kang:

When the case was called, none appeared for appellant. The Tribunal vide Stay Order dated 18.03.11 directed the appellant to deposit Rs.1,00,000/- (Rupees one lakh only) for hearing of the appeal. Appellant has not complied with the conditions of Stay Order hence the appeal is dismissed for non-compliance of the provisions of section 129E of the Customs Act.

(Order dictated in the open court.)

(S.S.Kang)
Vice President)

(Mathew John)
Member (Technical)

RK-I